

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 102**  
**IB-238(ND)/2024**

**IN THE MATTER OF:**

Krrish Florence Estate Buyer's Welfare .... Petitioner/Applicant  
Association (KFEBWA)

Vs.

m/s. Angle infrasturcture Pvt Ltd. .... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 10.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant/ FC : Mr. Sameer Rastogi, Mr. Alok Ranjan Jha, Advs.

For Respondent :

**ORDER**

This application has been filed under Section 7 of the IBC, seeking initiation of CIRP against the Corporate Debtor.

We have heard the submissions made by Ld. Counsel appearing for the Applicant.

Issue notice to Respondent.

The Applicant is directed to serve notice along with a copy of the application to the Respondent by all modes and file proof and affidavit of service within one week.

Respondent is directed to file a reply affidavit within one week after receipt of the notice.

List the matter **on 31.05.2024**.

-Sd-  
**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**